

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 574/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

ARVIND KUMAR

Respondent(s)

Date : 20-04-2022 This appeal was called on for hearing today.

For Appellant(s)

Shashank Shekhar Singh, AOR
Mr. Pritam Bishwas, Adv.

For Respondent(s)

Mr. Piyush Dwivedi, AOR
Mr. Neeraj K. Sharma, Adv.
Mrs. Priyanka Sharma, Adv.
Mr. Prahil Sharma, Adv.
Mr. Ambuj Sarswat, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

As prayed, four weeks time, is granted to sole respondent to file counter affidavit.

As per Order XX, Rule-5 (3) of Supreme Court (Amendment) Rule 2019, this matter neither involves sentence of life imprisonment/ death penalty nor the Hon'ble Court has asked for requisitioning of Original Records of court below. Therefore, records are not required to be requisitioned from the concerned courts.

Four weeks time is granted to the counsel for both parties to file additional documents, if any.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per the rules.

S.P.S. LALER
Registrar